

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 08TH DAY OF JULY 2009)

PRESENT

**HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MR D. C. LAKHA MEMBER - A**

ORIGINAL APPLICATION NO. 1171 OF 2001.
(U/S 19, Administrative Tribunal Act, 1985)

Brij Lal, son of Shri Nirmal Lal, Resident of H. No. 70-B, Ganga Vihar
Colony, Jajmau Kanpur.

.....Applicant

By Advocate: Shri R.K. Shukla

Versus.

1. Union of India, through the Secretary, Ministry of Defence, Department of Defence Production, Govt. of India, New Delhi-II.
2. The Secretary, Ordnance Factory Board, 10-A, Shaheed Khudi Ram Bose Road, Calcutta-1.
3. The General Manager, Ordnance Factory, Kalpi Road, Kanpur.

.....Respondents

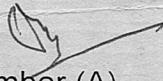
By Advocate: Shri P. Krishna.

ORDER

(Delivered by: Justice A.K. Yog, Member -Judicial)

List has been revised, none appears for the applicant. Shri Pranav Krishna, Advocate appearing for the respondents.

2. Learned counsel for the Respondents has drawn our notice to the ordersheet that learned counsel for the applicant had sought illness slip invariably on several dates and today he is not present. Learned counsel for the respondents submits that applicant is not interested to prosecute the O.A. We are in full agreement with the submission of learned counsel for the respondents. O.A stands dismissed.


Member (A)


Member (J)

Manish/-